

**BEFORE THE NATIONAL GREEN TRIBUNAL COPERNICUS
MARG, NEW DELHI**

MA No. -175 of 2019

In

Original Application No. 764 of 2018

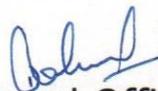
In the matter of Kissan Uday Samiti

VERSUS

State of Haryana & Ors.

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Regional Officer,
HSPCB, Sonapat

Date: 21/06/2021

Place: Sonapat

BEFORE THE NATIONAL GREEN TRIBUNAL COPERNICUS MARG,

NEW DELHI

MA No. -175 of 2019

In

Original Application No. 764 of 2018.

In the matter of Kissan Uday Samiti

Applicant(s)

VERSUS

State of Haryana & Ors.

Respondents

Status report by Regional Officer, Haryana State Pollution Control Board, Sonipat.

1. That above said case was fixed for hearing on 01.10.2020 operative part of which as under.

"MA No. 175/2019 has been filed by the applicant for stopping illegal construction and launching prosecution. The applicant may save a copy of the application on the concerned authorities"

2. That letter was written to the complainant Sh. Omparkesh Kaushik S/o Sh. Magh Raj VPO vide this letter no. HSPCB/SR/2020/2575 dated 09.12.2020 copy of application MA 175/2019 but no copy was provided the complainant as per direction of this Hon'ble Tribunal. The copy of said complaint has been received from this Hon'ble Tribunal on 15.03.2021.
3. That said application was sent to District Town Planner, Sonipat vide this letter no. HSPCB/SR/2021/5877 dated 15.03.2021. The District Town Planner vide letter no. ST/DTP-P/2021/2876 dated 18.03.2021 has informed that the site as mentioned in the complaint was jointly inspected by the team of District Town Planner, Sonipat and Regional Officer, Haryana State Pollution Control Board with complainant Sh. Omkar (Kissan Uday Samiti, Village Nangal Kalan, Sonipat, Haryana) and other five members of Kissan Uday Samiti on 24.06.2020. Total seven sites visited by the team with complainant where construction activities were in progress. As per report of District Town Planner, Sonipat the construction sites are part of license granted area and the building plan of all these sites stands approved by the department. The details of these are given in table below:-

Sr. No	Name of Licence	Licence No.	Total area in acres	Site address	Remarks
1.	M/s Parilok Real Estate Pvt. Ltd.	46 of 2019/05.03.2019	6.20 acres	Sector -63, Village Patla & Nangal	DDJAY
2.	J.S. Broad Casting Pvt. Ltd.	48 of 2019/05.03.2019	11.30 acres	Sector -64, Nangal Kalan	DDJAY
3.	TDI Mansion Pvt. Ltd.	93 of 2019/14.08.2019	10.0187 5 acres	Sector -63, Village Patla & Nangal	DDJAY
4.	Pushprattan Development Pvt. Ltd.	47 of 2019/05.03.2019	5.6375 acres	Sector -63, Nangal Kalan	DDJAY
5.	M/s Navjyoti Overseas Pvt. Ltd.	79 of 2008/01.04.2008	21 acres	Sector -61, Nangal Kalan	Residential Group Housing Colony
6.	M/s P.S. Realtors Pvt. Ltd.	74 of 2008	10.8375 acres	Sector -64, Village Patla & Nangal	Residential Group Housing Colony
7.	M/s TDI Infrastructure Ltd. (Formerly non as Intime Promerts Pvt. Ltd.) Under construction building at Plot no. E-166, E-208, 209, E-42, F-58.	183-228 of 2004	123.04 acres	Sector-59, Nangal Kalan	Plotted Colony

The copy of report send by District Town Planner, Sonipat to Senior Town Planner is attached as **Annexure-A**.

5. That as per report of DTP, Sonipat the demand of the complainant regarding the removal of illegal constructions in said complaint is not tenable.

Regional Officer
Haryana State Pollution Control Board
Sonapat Region, Sonapat
Regional Officer,
Sonipat Region

Verification

It is verified the content of Para no. 1 to 5 of status report are true to best of my knowledge and nothing has been concealed therein.

Date - 21/06/2021

Place - Sonapat.

Regional Officer
Haryana State Pollution Control Board
Sonapat Region, Sonapat
Regional Officer,
Sonipat Region

DISTRICT TOWN PLANNER, SONIPAT
DEPARTMENT OF TOWN & CONTRY PLANNING PLANNING, HARYANA
First floor, HUDA Complex, Sec-15, Sonipat, Tel - 0130-2231492 & Email ID -
dtp2.sonipat.tcp@gmail.com

To

The Senior Town Planner,
Rohtak.

Memo No.ST/DTP-P/2020/ 4299 Dated. 29/06/2020

Sub.: Complaint of Kissan Udey Samithi for sealing and illegal construction raised at Sector-58-64 situated in Kundli, Distt. Sonipat.

Ref.: Your office memo no. STP(R)/Unauthorized/Comp(S)/1454 dated 22.06.2020.

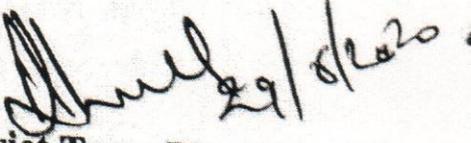
On the above cited subject & reference, it is intimated that a joint site inspection has been done by this office with the office of Regional Officer, Haryana State Pollution Control Board, Sonipat alongwith complainant Sh. Omkar (Kissan Udey Samiti, Village Nangal Kalan, Sonipat, Haryana) and five other members of Kissan Uday Samiti on 24.06.2020 at 03:15 PM. Total seven licenced sites have been visited by the team in compliance of above said complaint where construction activities were in progress (photographs enclosed). It is also intimated that the above said sites are part of licence granted area and the building plan of all these sites stands approved by the Department and details of same is as under:-

Sr. No	Name of Licence	Licence no.	Total area in acres	Site Address	Remark
1	M/s Parilok Real Estate Pvt. Ltd.	46 of 2019/05.03.2019	6.20 acre	Sector-63 Village Patla & Nangal	DDJAY
2	J.S. Broad Casting Pvt. Ltd.	48 of 2019/05.03.2019	11.30 acre	Sector-64, Nangal Kalan	DDJAY
3	TDI Mansion Pvt. Ltd.	93 of 2019/14.08.2019	10.01875 acre	Sector-64, Village Patla & Nangal	DDJAY
4	Pushprattan Development Pvt. Ltd.	47 of 2019/05.03.2019	5.6375 acre	Sector-63, Nangal Kalan	DDJAY
5	M/s Navjyoti Overseas Pvt. Ltd.	79 of 2008/01.04.2008	21 acre	Sector-61, Nangal Kalan	Residential Group Housing Colony
6	M/s P.S. Realtors Pvt. Ltd.	74 of 2008	10.8375 acre	Sector-64, Village Patla & Nangal	Residential Group Housing Colony

7	M/s TDI Infrastructure Limited (formely non as Intime Promerts Pvt. Ltd.) Under construction building at Plot no. E-166, E-208, 209, E-42, F-58 in the plotted colony of M/s TDI Infrastructure Limited (formely non as Intime Promerts Pvt. Ltd.)	183-228 of 2004	123.04 acre	Sector-59, Nangal Kalan	Plotted Colony
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The NGT order dated 23.10.2019 in original application no. 764/2018 is related to illegal waste dumping and mismanagement of sewerage water. NGT case is related to remedial action for violation of Environmental norms on account of not providing proper sanitation systems and sewerage system in the buildings constructed in sector-58 to 64 at Kundli, Sonipat. Further, in compliance of Solid Waste Management Rules 2016 and the Water (Prevention and Control of Pollution) Act, 1974, the Hon'ble NGT court has imposed the fine of Rs. 22.5/- crores to the concerned colonizers in sector-58 to 64 vide order dated 23.10.2019. In view of above, the demand of complainant regarding the removal of illegal constructions in reference of the NGT order dated 23.10.2019 is not tenable. This is for your information and further necessary action please.


Regional Officer,
Haryana State Pollution Control Board
Sonipat


District Town Planner,
Sonipat.